

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
12-02-2024 AT 10:30 AM  
IA(IBC) 1077, 1781 & 2012/2023 & IA(IBC) 57/2021 in  
CP(IB) No.663/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

...Financial Creditor

**VS**

Mr. Umesh Purshottam Jethwani  
(M/s. Meena Jewellers Pvt Ltd)

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 139/2024 in IA (IBC) 1077/2023**

Compliance of our order dated 23.01.2024 in IA No 139/2024 is not reported.  
**Hence, IA No 139/2024 stands dismissed.**

**IA(IBC) 57/2021**

Learned Counsel Mr. VVSN Raju, along with Learned Counsel Mr Srikanth Rathi, for the applicant and Mr Sri Vamsi K, Liquidator present through Video Conference. Amendment carried out. Neat copy filed. None appeared for the respondents. It is stated by the learned counsel for the liquidator that respondent No.1 alone filed the counter. Today the first respondent is also called absent. Heard the counsel for the petitioner/ liquidator in part and in request for continuation of the submissions for the petitioner and to hear the respondents as a last chance, matter adjourned to 04.03.2024.

**IA(IBC) 1077/2023**

Learned Counsel Mr Kamesh Vedula, for Customs Department present through Video Conference. Heard the learned counsel for liquidator. Corporate Debtor remained ex-parte. **For orders on 04.03.2024**, meanwhile both sides can file written submissions within 10 days from today.

**IA(IBC) 1781/2023**

This IA is already allowed and disposed and it is inadvertently listed today

**IA(IBC) 2012/2023**

For continuation of hearing, matter adjourned to 04.03.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**